

Rules for disposing/renting out of enemy properties

1019. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether Government has formulated any rules for disposing/renting out of enemy properties;
- (b) if so, the salient features thereof; and
- (c) the steps taken by Government to declare the legal sales undertaken by owners of enemy properties since 1968 as void?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) No, Sir. Section '6' of The Enemy Property (Amendment and Validation) Act, 2017 provides that any transfer of property vested in the Custodian shall be void and shall always be deemed to have been void.

Cancellation of licences of NGOs due to bureaucratic error

1020. SHRI MANISH GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of NGOs whose FCRA licence has not been renewed since 2014;
- (b) whether NGOs whose licence have been cancelled due to bureaucratic error *i.e.* confusion in names and addresses, etc. have a way of addressing their grievances in a simple and expeditious manner; and
- (c) whether there is a way of guaranteeing that registered letters and e-mails sent to Director, FCRA, on these matters, are responded to, and if this is not done, the action that can be taken against the officials responsible?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) Sir, as per the available information, registration certificates of more than 23000 NGOs have not been renewed.

(b) and (c) The registration certificates of NGOs are cancelled under Section 14 of Foreign Contribution (Regulation) act (FCRA), 2010 for violation of provisions of FCRA, 2010 and Rules made thereunder.

The support-desk of FCRA section responds to the e-mails. Online interaction is also ensured by the support staff to resolve such matters. An aggrieved NGO can also petition the Central Government to revise its order under Section 32 of the FCRA.